

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

FRIDAY, THE TWENTY THIRD DAY OF AUGUST
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 33007 OF 2012

Between:

JANGAMGARI MOGULAIHAH, S/o Ramaiah age 72 years Occ Agriculture R/o Nacharam (v) Kosgi mandal Mahabubnagar district.

...PETITIONER

AND

1. CHAIRMAN LEGAL SERVICE AUTHORITY, cum Senior Civil Judge cum chairman at Narayanpet Mahabubnagar.
2. The Thasildhar, Kosgi, Mahabubnagar District.
3. Jangamgari Mogulamma, D/o Jangamgari Mogulaiah, age 40 years Occ Agriculture, R/o Nacharam (v) Kosgi (M) Presently r/o Chandravancha village of Kosgi mandal Mahabubnagar District.
4. Jangamgari Ramulamma, D/o Jangamgari Mogulaiah, W/o Laxmaiah age 40 years Oct Agriculture, R/o Nacharam (v) Kosgi (M) Mahabubnagar District.
5. Jangamgari Lalithamma, D/o Jangamgari Mogulaiah, W/o Laxmaiah age 38 years Oct Agriculture, R/o Nacharam (v) Kosgi (M) Mahabubnagar District.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue Writ, Order or direction more in nature of Writ or Certiorari to set aside the part of the award which was inserted without the knowledge of the writ petitioner passed by Legal cell Authority the award passed in preligiation case O.S No.21 of 2010 in Lokadalt case No.4 of 2011 passed on 24-02-2011 passed by the Senior civil Judge Court Narayanpet Preceeding Judge Lokadalt, Naryanpet Mahabubnagar district and the same is arbitrary illegal void and without Jurisdiction issue consquitial relief.

I.A. NO: 1 OF 2012(WPMP. NO: 42014 OF 2012)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay the Award passed in preligiation case O.S. No.21 of 2010 in Lokadalt case No.4 of 2011 passed on 24-2-2011 passed by the Senior civil Judge Court Narayanpet Preceding Judge Lokadalt, Naryanpet Mahabubnagar district

I.A. NO: 2 OF 2012(WPMP. NO: 42015 OF 2012)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to Stay the Notice issued by the Respondent No.2 Proceeding No.A/1772/2012 dated :04-10-2012

Counsel for the Petitioner: SRI. G RAJESHWAR RAO

Counsel for the Respondent NO.2: GP FOR REVENUE

Counsel for the Respondent No.3: SRI P RAJAGOPAL REDDY

Counsel for the Respondent No.5: SRI N ASHOK KUMAR

Counsel for the Respondent No.4: ---

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION No.33007 of 2012

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioner.

2. It appears that the petitioner is not interested in prosecuting the Writ Petition.

3. Therefore, the Writ Petition is dismissed for want of prosecution.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

//TRUE COPY//

SD/- N.SRIHARI
ASSISTANT REGISTRAR
SECTION OFFICER

To,

- 1.
2. One CC to SRI. G RAJESHWAR RAO Advocate [OPUC]
3. Two CCs to GP FOR REVENUE ,High Court for the State of Telangana. [OUT]
4. One CC to SRI. P RAJAGOPAL REDDY Advocate [OPUC]
5. One CC to SRI.N ASHOK KUMAR Advocate [OPUC]
6. Two CD Copies

KKS

BSR

HIGH COURT

DATED:23/08/2024

ORDER

WP.No.33007 of 2012



DISMISSING THE WRIT PETITION
FOR NON-PROSECUTION
WITHOUT COSTS

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28/9/24